

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 318/2012

M/S HITECH CARBON LIMITED

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH &amp; ORS.

Respondent(s)

(AN OFFICE REPORT FOR DIRECTION IS TO BE LISTED AND  
FOR [DE-TAGGING] ON IA 3/2017)

Date : 23-10-2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE  
[IN CHAMBERS]

For Appellant(s) Mr. Pawanshree Agrawal, AOR

For Respondent(s)

Mr. Ravi Prakash Mehrotra, AOR

Mr. Surjeet Singh, Adv.

Mr. Vinay Garg, Adv.

UPON hearing the counsel the Court made the following  
O R D E RIA No.3/2017Learned counsel for the appellant submits that he does not  
want to press this application.

Accordingly, the application is dismissed as not pressed.

Office to proceed accordingly.

(ASHA SUNDRIYAL)  
COURT MASTER(CHANDER BALA)  
COURT MASTER